



2026:AHC:41875

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7573 of 2026

Abhijeet Kumar Rawat

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Pal Singh, Jitendra Rana
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioner has preferred the present petition with the following prayers:-

I. Issue a writ, order or direction in the nature of mandamus directing/commanding the Respondent No.3 to ensure construction/connection of the petitioner's drainage to the main drainage at Village Balkuan, P.S. Mahuadih, District Deoria.

3. It is argued by learned counsel for the petitioner that in this regard a representation has already been made by the petitioner before the respondent No.3/Sub Divisional Magistrate, Tehsil & District Deoria but till date no decision has been taken in the matter and no constructions of drainage has been made to the main drainage.

4. On the other hand, it is argued by learned Standing Counsel that in case, fresh representation has been made by the respondent No.3 the respondent No.3 will take a decision in the matter expeditiously.

5. Heard learned counsel for the parties and perused the record.

6. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to submit fresh representation ventilating all his grievances along with earlier application submitted by him and certified copy of this order before the respondent No.3/Sub Divisional Magistrate, Tehsil & District Deoria within a period of three

weeks from today. In case, the petitioner does so, the respondent No.3 will take a decision in the matter expeditiously and preferably within a period of six weeks thereafter unless there is no legal impediment.

(Prakash Padia,J.)

February 24, 2026
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